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Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

NOTIFICATION

New Delhi, the 24th March, 2015

S.O. (E).— In exercise of the powers conferred by clause (46) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies for the purposes of the said clause, "Bihar Electricity Regulatory Commission", a Commission constituted by the Government of Bihar in respect of the following specified income arising to that Commission, namely:—

- (a) amount received in the form of Government grants;
- (b) amount received as licence fee from licensees in electricity;
- (c) amount received as application processing fee; and
- (d) interest earned on Government grants and fee received.

2. This notification shall be applicable for the financial years 2011-12 to 2015-16.

3. The notification shall be effective subject to the conditions that the Bihar Electricity Regulatory Commission—

- (a) does not engage in any commercial activity;
- (b) its activities and the nature of the specified income remain unchanged throughout the financial years; and
- (c) it files return of income in accordance with the provision of clause (g) of sub-section (4C) of section 139 of the said Act.

[Notification No. 28/2015 E.No.196/41/2013-ITA.I]



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To

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